

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 418
441/252/ND/2020

IN THE MATTER OF:
Rastogi Ice-Cold Ltd.

...APPELLANT

Vs.

ROC, NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 04.12.2020
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Ms. Narender Thakur, Advocate
:Ms. Mitika, AROC
:Mr. Zoheb Hossain, Sr. Standing
Counsel and Mr. Parth Semeal, Jr.
Standing Counsel.

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that they have filed their reply. Ld. Counsel for the income Tax Department has prayed for some time for filing reply in the matter. A week days' time has been granted for filing reply. Post the matter to 16th December, 2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(P.S.N. Prasad)
Member (J)

(Annu)